

FIR No. 547/20

PS Pandav Nagar

State vs. Pradeep etc

19.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

**Fresh charge sheet filed. It be checked and registered and reflected in the cause list.**

Put up for consideration on 03.02.2021.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/19.01.2021

DD No. 62 dated 13.09.2020

Application No. 1

PS Pandav Nagar

19.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Ms. Nirmala Srivastava, Welfare officer through VC.

SI Shallu from PS Pandav Nagar.

IO has filed report stating that the passport of the victim Rubina and some money has been recovered. However, some more time is required for verification of passport and for production of victim before FRRO.

At request put up on 29.01.2021. IO is once again directed to expedite the matter.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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CMM (East), KKD, Delhi /19.01.2021

FIR No. 0161/18

Application No. 2

PS Kalyanpuri

State vs. Pratibha Jha

U/s 420/461/471/468/467 IPC

19.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Applicant in person

Sh. Ocean Choudhary, Ld. Counsel for respondent.

Reply has been filed by respondent 3-4 days back. However, copy of the same was not provided to the applicant. Same be provided today itself.

Put up for arguments at 12 pm today itself at the request of applicant.

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CMM (East), KKD, Delhi /19.01.2021

At 12.30 pm.

Present: None for applicant

Sh. Ocean Choudhary co for respondent.

Despite waiting till 12.30 PM, applicant has not joined VC. Hence matter stands adjourned for arguments for 22.01.21 at 12 pm.

At the request of Ld. APP for the State, IO be also called.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi /19.01.2021

Case No.52/20

Fullerton India vs. Arun Kumar

Application No. 3

State vs.

19.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Receiver/applicant Megha Brijwasi through VC via Cisco Webex App.  
Sh. Neeraj Mandal, Ld. Counsel for bank.

It is stated by Ld. Counsel for respondent that Receiver was already informed about settlement between the parties prior to her issuance of notice and despite that she went forward to issue notice to the debtor. Hence question of payment of any fees to Receiver does not arise. Under such circumstances in view of the disputed issue of facts, no direction as such can be given.

However, without commenting on merits, the application of Receiver for seeking payment of fees, is disposed off with liberty to Receiver to take appropriate legal remedy for recovery of fees, as may be available to her. Application stands disposed off accordingly.

Copy of the order be sent to the Receiver as well as bank for information and compliance. Applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi /19.01.2021

FIR No. 0071/20  
PS Kalyanpuri  
State vs. Ravi

Application No. 4

19.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.


Ld. Counsel for applicant

There is some technical defect in the application and even the name of court as mentioned, is wrong. Ld. Counsel seeks permission to withdraw the same with liberty to move afresh.

In view of the same, application stands dismissed as withdrawn.

Counsel for the applicant is further directed to file the original application with original vakalatnama.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi /19.01.2021

FIR No. 13/21  
PS Pandav Nagar  
State vs. Shivam  
U/s 379/411/34 IPC

Application No. 6

19.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Part arguments heard on bail application. For better appreciation of facts, let notice be issued to IO as well as to complainant for 21.01.2021.

Complainant is at liberty to appear through V.C. via Cisco Webex App.

Counsel for the applicant is further directed to file the original application with original vakalatnama.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi /19.01.2021

FIR No. 13/21  
PS Pandav Nagar  
State vs. Shivam  
U/s 379/411 34 IPC

Application No. 7

19.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Ld. LAC Ms. Megha Batra, Ld. Counsel for accused.

It is stated by Ld. LAC that since the accused has engaged a private counsel, she may be discharged from the case. In view of the same, Ld. LAC Ms. Megha Batra stands discharged. Moreover, as the applicant has already moved an application for bail through a private counsel, the present application stands dismissed.

At this stage, it is worth mentioning that this court has observed that in all the applications moved through DLSA (E) via Jail Duty legal aid counsels, the name of the court is incorrectly mentioned as that of Ld. Predecessor Ms. Ekta Gauba. It is now more than 4-5 months of her transfer but the error continues. Hence copy of this order be sent to Ld. Secretary DLSA (E) with request to apprise the legal aid counsels about the same.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on her mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama.

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CMM (East), KKD, Delhi /19.01.2021

FIR No. 453/20  
PS Pandav Nagar  
State vs. Monu  
U/s 379/411 IPC

Application No. 8

19.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no. 180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. LAC Ms. Megha Batra for the applicant through V.C.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Monu is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi /19.01.2021



e FIR No. 019004/2020  
PS Pandav Nagar  
State vs. Unknown

Application No. 9

19.01.2021

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant through V.C. on CISCO Webex App.

Record is perused and it reveals that **applicant Ashok Kumar is the owner/rightful claimant of the vehicle bearing no.DL 7 CR 4020. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in *Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013* wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as *Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283* has been re-iterated, the application is allowed. Concerned IO as well as SHO are directed as under:

- (i) to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle and taking photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet,
- (ii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO.
- (iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/19.01.2021

FIR No. 491/20  
PS Kalyanpuri  
State vs. Vicky @ Deepak

Application No. 10

19.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

None for applicant.

Reply not received from the Jail.

It be called afresh for 21.01.2021.

Counsel for the applicant is further directed to file the original application with original vakalatnama.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi /19.01.2021

FIR No. 332/16  
PS Pandav Nagar  
State vs. Izhar @ Khalid

Application No. 11

19.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.180- 200/ Judl.Br./ East/KKD/Delhi dated 16.01.2021,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.  
Ld. Counsel for applicant / surety.  
Accused is not produced through V.C. via Cisco Webex App. Be  
awaited till 12 pm.

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(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi /19.01.2021

12.30 pm

Pr As above.

At this stage, Reader has informed that as per information received from Jail, the Server of Jail is not working due to which it is not possible to produce the accused through V.C. via Cisco Webex App. today. Hence, matter is adjourned. Accused be produced through V.C. via Cisco Webex App. for 21.01.21.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi /19.01.2021